

RAJYA SABHA
NOTICE OF AMENDMENTS
THE CONSTITUTION (ONE HUNDRED AND TWENTY-SECOND
AMENDMENT) BILL, 2014

(As reported by the Select Committee of Rajya Sabha)
[To be moved at a sitting of the Rajya Sabha]

ENACTING FORMULA

BY SHRI ARUN JAITLEY:

1. That at page 1, line 1, *for* the word “Sixty-sixth”, the word “Sixty-seventh” be *substituted*.

CLAUSE 1

BY SHRI ARUN JAITLEY:

2. That at page 1, lines 3 and 4, *for* the words, bracket and figure “the Constitution (One Hundred ---- Amendment) Act, 2015”, the words, bracket and figure “the Constitution (One Hundred and First Amendment) Act, 2016” be *substituted*.

CLAUSE 9

BY SHRI ARUN JAITLEY:

3. That at page 3, *after* line 23, the following be *inserted*, namely:-

“(1A) The amount apportioned to a State under clause (1) shall not form part of the Consolidated Fund of India.

(1B) Where an amount collected as tax levied under clause (1) has been used for payment of the tax levied by a State under article 246A, such amount shall not form part of the Consolidated Fund of India.

(1C) Where an amount collected as tax levied by a State under article 246A has been used for payment of the tax levied under clause (1), such amount shall not form part of the Consolidated Fund of the State.

CLAUSE 10

BY SHRI ARUN JAITLEY:

4. That at page 4, for lines 1 to 8, the following be substituted, namely:-

‘(ii) after clause (1), the following clauses shall be substituted, namely:-

“(1A) The tax collected by the Union under clause (1) of article 246A shall also be distributed between the Union and the States in the manner provided in clause (2).

(1B) The tax levied and collected by the Union under clause (2) of article 246A and article 269A, which has been used for payment of the tax levied by the Union under clause (1) of article 246A and the amount apportioned to the Union under clause (1) of article 269A, shall also be distributed between the Union and the States in the manner provided in clause (2).”’.

CLAUSE 12

BY SHRI ARUN JAITLEY:

5. That at page 4, lines 17 and 18, for the words, bracket and figure “the Constitution (One Hundred ---- Amendment) Act, 2015”, the words, bracket and figure “the Constitution (One Hundred and First Amendment) Act, 2016” be substituted.

6. That at page 5, line 16, for the words “Integrated Goods and Services Tax”, the words, figure and alphabet “Goods and Services Tax levied on supplies in the course of inter-State trade or commerce under article 269A” be substituted.

7. That at page 7, for lines 10 to 12, the following be substituted, namely:-

“(11) The Goods and Services Tax Council shall establish a mechanism to adjudicate any dispute –

(a) between the Government of India and one or more States; or

(b) between the Government of India and any State or States on one side and one or more other States on the other side; or

(c) between two or more States, arising out of the recommendations of the Council or implementation thereof.”.

CLAUSE 18

BY SHRI ARUN JAITLEY:

8. That at page 10, lines 7 to 31, be deleted.

Omission of
clause 18.

CLAUSE 19

BY SHRI ARUN JAITLEY:

9. That at page 10, for line 32, the following be substituted, namely:-

“19. Parliament shall, by law, on the”.

**New Delhi;
August 1, 2016.**

**Shumsher K. Sheriff
Secretary-General**